

Statement

State-wise Beneficiaries

The State-wise number of persons with disabilities benefited under the scheme is as under:-

Sl. No.	Name of the State/ UT	No. of employees benefited as on 31.12.2009	
		EPFO	ESIC
1.	Andhra Pradesh	11	
2.	Delhi		15
3.	Gujarat	83	116
4.	Haryana		2
5.	Karnataka	8	4
6.	Maharashtra	13	25
7.	Punjab		1
8.	Tamil Nadu	36	41
9.	Uttar Pradesh		71
	TOTAL	151	275

National law for welfare of parents and senior citizens

2230. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government would enact a National law for the welfare of parents and senior citizens who do not have any source of income and who are above 60 years, binding legally their aged children in maintaining them, similar to the law as implemented recently by Madhya Pradesh Government; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) Government of India has enacted 'The Maintenance and Welfare of Parents and Senior Citizens Act' in 2007, which makes it obligatory on children/grandchildren or relatives, as the case may be, to provide maintenance/monthly allowance to parents and senior citizens (those who are 60 years and above) who are unable to maintain themselves from their own earning or out of property owned by them.

The Act comes into force in a State on such date as the State Government, by notification in the official Gazette, may appoint.

(b) Does not arise.